

NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION

GOVERNMENT OF INDIA

Fax No. 24608718

Tele No.24651505

Upbhokta Nyay Bhawan

'F' Block,

GPO Complex, INA

NEW DELHI – 110 023

No.A-2/Circular/NCDRC/2020

5th October, 2020

CIRCULAR

It is observed that the Registry is receiving 'Applications for Adjournment' through respective e-mail ids of CC, FA and RP Sections i.e. cc.ncdrc@gmail.com, fa.ncdrc@gmail.com and rp.ncdrc@gmail.com. These 'Applications for Adjournments' are mixed up with other e-mails of the sections and sometimes could not be placed before the Hon'ble Benches on the date of hearing. It causes great inconvenience to the Hon'ble Benches of the National Commission as well as to the Ld. Counsel/Parties.

Keeping in view the significance as well as to keep the 'Applications for Adjournment' separate from other emails, the Registry of the National Commission, with the leave of the Hon'ble President, National Commission has created a separate email id. i.e. adj.ncdrc@gmail.com for receiving the 'Applications for Adjournment' through e-mail separately.

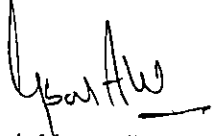
All the Ld. Counsel/Parties are hereby requested to send their 'Applications for Adjournment' at this designated email id – adj.ncdrc@gmail.com only. The following points may also be kept in mind while sending the 'Applications for Adjournments' through this e-mail id:-

1. Learned counsel/ parties are categorically informed that henceforth the 'Applications for Adjournment' received by post/by hand OR on this separate e-mail id - adj.ncdrc@gmail.com - only will be entertained by the Registry of the National Commission. The 'Applications for Adjournment' sent on other email ids of the Commission may not be entertained and the Registry is not responsible for the same.

2. Learned counsel/ parties are advised to send applications for adjournment at least two-three working days prior to the date of hearing, so as to enable the Registry to place the same before the Hon'ble Benches, well in advance.

3. All the Assistant Registrar(s) / Section Incharge are hereby directed to check the said email id - adj.ncdrc@gmail.com – at least twice a day and take immediate action.

4. The 'Application for Adjournment' received through email may be forwarded/transferred to the concerned Court Master (NS) at the earliest possible by the concerned judicial section physically as well as through e-mail. Initially, the Court Master (NS) may also be informed telephonically about such e-mailed adjournment applications. The Court Master (NS), in turn, inform the Hon'ble Bench at the earliest possible for the convenience of the Hon'ble Bench.


(Iqbal Ahmed)
Deputy Registrar

Copy to:-

1. The Joint Registrar, NCDRC
2. The Assistant Registrars, NCDRC
3. The Section Officers, NCDRC
4. The Section In-charges, NCDRC
5. The Court Masters (Non-shorthand), NCDRC
6. The OSD, NCDRC
7. The SO (IT) – for uploading the Circular on the website of the NCDRC.
8. Notice Board, NCDRC